

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 54/(MAH)/2014
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: Mr. Gopal Ahuja
V/s.
M/s. Jaigopal Consultancy Ser. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Common Order

TCP No.52/58,59,397-398/NCLT/MB/MAH/2014

TCP No.54/58,59,397-398/NCLT/MB/MAH/2014

The Petitioner Counsel submits that the Respondent side remains absent for every alternate hearing for the last three four months, this time also remained absent despite there is a direction for filing written submissions.

In view of the directions given, the Petitioner side has already filed the written submissions mentioning that the valuation given by the Valuer is agreeable to the Petitioner Counsel. The Petitioner further submits that the Valuer has filed his report only after considering the objections filed by the Respondent side.

In view of the submissions of the petitioner side, this Bench will peruse the written submissions filed by the Petitioner Counsel and pass orders in case the Respondent Counsel remains absent on the next date of hearing.

List this matter for hearing on 7.3.2017.

Sd/ -

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/ -

V. NALLASENAPATHY
Member (Technical)